

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 93/TT/2023

Subject	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of transmission tariff from COD to 31.3.2024 in respect of two number of transmission assets under "Eastern Region Strengthening Scheme-XII" in Eastern Region.
Date of Hearing	31.1.2024
Coram	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P. K. Singh, Member
Petitioner	Power Grid Corporation of India Limited
Respondents	Bihar State Power (Holding) Company Ltd and six others
Parties Present	Shri Anup Jain, Advocate, BSPHCL Shri Vyom Chaturvedi, Advocate, BSPHCL Shri Amit Yadav, PGCIL Shri Vivek Singh, PGCIL Shri Bipin Bihari Rath, PGCIL

Record of Proceedings

Power Grid Corporation of India Limited has filed the instant petition for determination of transmission tariff from the COD to 31.3.2024 for Asset-1: Shifting of 400 kV, 125 MVAR Bus Reactor to Patna end in 400 kV Barh-II Line at Patna Sub-station as switchable line reactor along-with associated bay with proposed COD as 2.4.2020 and Asset-2: Installation of 1 No 315 MVA, 400/220 kV ICT at Farakka along with associated bays with proposed COD as 25.4.2022 under "Eastern Region Strengthening Scheme-XII" in Eastern Region.

2. The representative of the Petitioner submitted that the SCOD of Asset-1 and Asset-2 was 31.12.2019 and 12.11.2016 respectively. However, Asset-1 and Asset-2 were put into commercial operation on 2.4.2020 and 25.4.2022 with a time overrun of 92 days and 1989 days, respectively.

3. In response to the Commission's query, the representative of the Petitioner submitted that Asset-1 is a shifted asset and is not a new asset. He further requested permission to file certain additional information w.r.t. Asset-1.



4. The Commission permitted the Petitioner to file the information with respect to Asset-1 and directed to file the following information on an affidavit by 16.2.2024 with an advance copy to the Respondents:

- a) Detailed justification for claiming ₹21.50 lakh as IDC for Asset-2 in the instant petition, as the asset was merely to be transported from Pusauli to Farakka.
- b) The Petitioner has submitted that due to urgent system requirement, it was decided in the 19th SCM of ER & 36th ERPC meeting held on 1.9.2017 and 14.9.2017, respectively to include under the scope of work of Eastern Region Strengthening Scheme-XII (i) Installation of 3rd 500 MVA, 400/220 kV ICT at Patna along with associated bays and (ii) Shifting of 420 kV, 125 MVAR bus reactor to Patna end of one of the circuits of Barh-Patna line as a switchable reactor to create space for installation of 3rd 500 MVA/ICT at Patna (as mentioned in Sl. Nos. (viii) & (ix) under the scope of works of ERSS-XII project in page-9 of the petition). Furnish the documents related to its necessary approvals for shifting and installation as described in the scope of work.
- c) The details of works for which Additional Capital Expenditure (ACE) has been projected in 2020-21, 2021-22 and 2022-23, including the works against which balance/retention payments are projected to be made.
- d) Event-wise and date-wise correspondence/communication details held between the Petitioner, Contractors and other concerned parties, justifying the delay of 1989 days for Asset-2.
- e) Legible Single Line Diagram of the subject transmission assets.
- f) As Asset-1 is a shifted asset, clarify whether the asset in question has been de-capitalized from the original petition?
- g) Details of LD charges recovered up to COD for the transmission assets.
- h) The percentage of work completed before Covid-19 and after Covid-19.

5. The Commission also directed the Respondents to file their replies, if any, by 1.3.2024, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 9.3.2024. The Commission directed the parties to complete the pleadings within the aforesaid timeline and observed that no extension of time would be entertained.

6. The matter will be listed for further hearing on 13.3.2024.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

